- (a) whether all circles of the 2G spectrum have been auctioned;
- (b) if so, whether Government has earned revenue as per expectations;
- (c) if not, the reasons for the results being contrary to the expectations;
- (d) whether auction in respect of some circles is yet to be held;
- (e) the individuals Government considers guilty for less revenue collections and whether any action would be taken against them; and
  - (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Auction of Spectrum in 1800 MHz band was held for all circles. There were no bidders for Delhi, Mumbai, Karnataka and Rajasthan circles. In respect of 800 MHz spectrum band, there were no bidders.

- (b) and (c) The estimated revenues were Rs.40,000 crores based on the Reserve Price of both 1800 MHz and 800 MHz bands put out for auction. The revenue generated from auction of 1800 MHz band is Rs.9407.64 crores.
  - (d) No decision has been taken yet in this regard.
- (e) and (f) Auction of 2G spectrum in 800 MHz and 1800 MHz band was carried out as per the direction of Hon'ble Supreme Court following transparent procedure. In any auction, the price realisation is dependent on market dynamics.

## Law to curb cyber crimes

1609. SHRI AJAY SANCHETI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether cyber crimes are on the rise in the country;
- (b) if so, the nature and magnitude of such crimes during the last five years;
  - (c) the persons convicted for cyber crimes during the last five years; and
  - (d) how far the existing law has helped in curbing cyber crimes?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND

INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) As per the crime data maintained by National Crime Records Bureau, a total of 217, 288, 420, 966 and 1791 cyber crime cases were registered under Information Technology Act, 2000 during the years 2007, 2008, 2009, 2010 and 2011 respectively thereby showing a rising trend. These cases were pertaining to Tampering computer source documents, Hacking with computer systems, Obscene publication/transmission in electronic form, Failure of compliance/order of Certifying Authority and failure to assist in decrypting the information intercepted by Government Agency, Unauthorised access/attempt to access of protected computer system, Obtaining license or digital signature certificate by misrepresentation/suppression of fact, Publishing false digital Signature certificate, Fraud digital signature certificate, and Breach of confidentiality/privacy. In addition, a total of 339, 176, 276, 356 and 422 cyber crime cases were reported under sections of Indian Penal Code (IPC) relating to Cyber Crime cases during 2007, 2008, 2009, 2010 and 2011 respectively. These cases were related to False electronic evidence; Destruction of electronic evidence; Forgery; Criminal Breach of Trust/Fraud; Counterfeiting of Property/mark, Tampering, Currency/Stamps.

- (c) As per the crime data maintained by National Crime Records Bureau, a total of 154, 178, 288, 799 and 1184 persons were arrested for cyber crimes registered under Information Technology Act. 2000 during 2007, 2008, 2009, 2010 and 2011 respectively. A total of 429, 195, 263. 394 and 446 persons were arrested for cyber crimes registered under sections of Indian Penal Code (IPC) relating to cyber crime cases during 2007, 2008, 2009, 2010 and 2011 respectively.
- (d) The Information Technology Act, 2000 enables detection/tracking of cyber crimes and punishment to perpetrators thus providing a legal framework to address the issues arising out of such crimes in cyber space.

## Cancellation of 2G Spectrum Licences

†1610. SHRI THAAWAR CHAND GEHLOT: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of licences revoked by Government with reference to 2G spectrum scam;
- (b) the major reasons for 2G spectrum licences being cancelled by Government;

<sup>†</sup>Original notice of the question was received in Hindi.